

Office of Directorate General of Foreign Trade
New Delhi -0

Para 4.7 Decision

MEETING NUMBER : 23/82-ALC4/2011 MEETING DATE : 06.09.2011

The Meeting No.23/82 in the year 2011-12 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2009-14 pertaining to products falling in Chapter 29 and 30 was held on 06.09.2011 under the Chairmanship of Addl DGFT, Shri V.K. Gupta in his chamber.

Following members were present:-

1. Shri V.K. Tyagi, Dy.I.A, Department of Pharmaceuticals
2. Shri S.S. Bose, Sr. D.O., DIPP
3. Shri Jasbir Singh, Consultant, Department of C&PC
4. Shri Pramod Bharti, Asstt. Director, DC(MSME)
5. Shri D.N. Mathur, Pharmexcil
6. Shri D. Dwarkanath, Dy. DGFT
7. Shri Shyam Lal, FTDO

At the outset, minutes of Norms Committee Meeting No.22/82 dated 30.08.2011 were ratified by the Committee.

Case No.B-246	M/S Gujrat Organics Ltd.
Norms Committee Meeting No.23/AM12	F.No.01/82/050/01195/AM11/DES-III
Meeting Date:06.09.2011	RA F.No.03/94/040/00800/AM11
Adv.Lic.No.0310604028 dated 01.12.2010	
Committee considered case as per agenda and observed that the firm was called for personal hearing, but they have sought postponement of personal hearing. It was, therefore, decided to give one more opportunity of personal hearing to the firm on 04.10.2011. Accordingly, the case was deferred for 04.10.2011.	

Case No.B-247	M/S Beloorbayir Biotech Ltd.
Norms Committee Meeting No.23/AM12	F.No.01/82/050/0719AM10/DES-III
Meeting Date:06.09.2011	RA F.No.07/24/040/00223/AM10
Adv.Lic.No.0710067058 dated 17.09.2009	
Committee considered case as per agenda and observed that the firm was called for personal hearing, but they have sought postponement of personal hearing. It was, therefore, decided to give one more opportunity of personal hearing to the firm on 04.10.2011. Accordingly, the case was deferred for 04.10.2011.	

Case No.B-248	M/S Emcure Pharma Ltd.
Norms Committee Meeting No.23/AM12	F.No.01/82/050/00289/AM12/DES-III
Meeting Date:06.09.2011	RA F.No.31/83/040/00023/AM12
Adv.Lic.No.3110048213 dated 23.05.2011	
Committee considered case as per agenda and observed that the firm was called for personal hearing, but they have sought postponement of personal hearing. It was, therefore, decided to give one more opportunity of personal hearing to the firm on 04.10.2011. Accordingly, the case was deferred for 04.10.2011.	

Case No.B-249	M/S Emcure Pharma Ltd.
Norms Committee Meeting No.23/AM12	F.No.01/82/050/00384/AM12/DES-III
Meeting Date:06.09.2011	RA F.No.31/83/040/00017/AM12
Adv.Lic.No.3110048080 dated 11.05.2011	
Committee considered case as per agenda and observed that the firm was called for personal hearing, but they have sought postponement of personal hearing. It was, therefore, decided to give one more opportunity of personal hearing to the firm on 04.10.2011. Accordingly, the case was deferred for 04.10.2011.	

Case No.B-250	M/S Sandoz Pvt. Ltd.													
Norms Committee Meeting No.23/AM12	F.No.01/82/050/00547/AM11/DES-III F.No.01/82/050/00895/AM10/DES-III													
Meeting Date:06.09.2011	RA F.No.03/95/040/00197/AM11 RA F.No.03/95/040/00667/AM10													
Adv.Lic.No.0310580896 dated 28.06.2010 Adv.Lic.No.0310555381 dated 14.01.2010														
Committee considered case as per agenda. The representatives of the company appeared before the Committee and explained the case. They explained that the norms for the export product Clopidogrel Bisulphate has been fixed by NC in which the yield for conversion from Base to Sulphate is 97%. They further explained that norms for Clopidogrel Hcl has not been fixed where yield achieved is 82-85% and therefore, requirement of wastage is in higher side. After hearing the firm and in consultation with technical authority present in meeting, Committee decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-														
<table><tr><th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr><tr><td rowspan="2">Clopidogrel Hcl Bulk Drug</td><td rowspan="2">1 kg</td><td>1.</td><td>L(-) Camphor Sulphonic Acid</td><td>1.00 kg</td></tr><tr><td>2.</td><td>4,5,6,7-Tetrahydrothieno(3,2,C) Pyridine Hcl (Cyclic Amine Hcl)</td><td>1.75 kg</td></tr></table>	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Clopidogrel Hcl Bulk Drug	1 kg	1.	L(-) Camphor Sulphonic Acid	1.00 kg	2.	4,5,6,7-Tetrahydrothieno(3,2,C) Pyridine Hcl (Cyclic Amine Hcl)	1.75 kg	
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed										
Clopidogrel Hcl Bulk Drug	1 kg	1.	L(-) Camphor Sulphonic Acid	1.00 kg										
		2.	4,5,6,7-Tetrahydrothieno(3,2,C) Pyridine Hcl (Cyclic Amine Hcl)	1.75 kg										
RA concerned may take further necessary action as per above decision of NC.														

Case No.B-251	M/S Vins Bio-products Ltd.
Norms Committee Meeting No.23/AM12	F.No.01/82/162/00939/AM11/DES-III
Meeting Date:06.09.2011	
Committee considered case as per agenda. Shri Siddhartha Daga, General Manager (Operations) of the company appeared before the Committee for personal hearing and explained the case. He explained that M/S Bharat Serum and Vaccines Limited has been allowed for DEPB benefits as these products are covered under Life Saving category based on the clarification of the DEPB Committee meeting dated 25.09.2007 and as such they have been deprived off the DEPB benefits. He further explained that they had been getting the DEPB benefits till July, 2010 and during the month of August, 2010, while sending the consignment of Anti Rabies Serum to Phillipines, it was stated by the Customs that the consignment was not valid for DEPB licence and since then all their consignments are marked as Not for DEPB Licence.	

After hearing, Committee asked the representative of the firm to submit copy of shipping bills for which the representative of the firm agreed to submit the same within 2-3 days. Accordingly, case was deferred for 20.09.2011.

Case No.B-252	M/S Techno Drugs & Intermediates Pvt. Ltd.
Norms Committee Meeting No.23/AM12	F.No.01/83/050/00503/AM07/DES-III
Meeting Date:06.09.2011	RA F.No.03/95/040/00466/AM08
Adv.Lic.No.0310392619 dated 02.08.2006	
Committee decided to defer case for 04.10.2011 for reply from the firm.	

Case No.B-253	M/S Vetindia Pharmaceuticals Ltd.
Norms Committee Meeting No.23/AM12	F.No.01/82/162/00588/AM11/DES-III
Meeting Date:06.09.2011	
Committee considered case as per agenda and observed that the firm was called for personal hearing, but they have sought postponement of personal hearing. It was, therefore, decided to give another opportunity for personal hearing on 04.10.2011. Accordingly, case was deferred for 04.10.2011.	

1	Case No.:3/32/82-ALC4/2008	Party Name:D.TOTLA PLASTIC	Meet No/Date:23/82-ALC4/2011 06.09.2011	Status:Case Deferred
	HQ File :01/82/050/01178/AM09/	RLA File :03/94/040/00710/AM09/	Lic.No/Date:0310491145 20.10.2008	Defer Date:04.10.2011
	Decision :Committee decided to defer case for 04.10.2011 for comments of Department of C&PC (Petrochemicals Division).			

2	Case No.:8/15/82-ALC4/2011	Party Name:CIPLA LIMITED	Meet No/Date:23/82-ALC4/2011 06.09.2011	Status:Case Approved																
	HQ File :01/82/050/00448/AM12/	RLA File :03/94/040/00932/AM09/	Lic.No/Date:0310502537 16.01.2009																	
	Decision : Committee considered case as per agenda and observed that the NOC for import of "HFA-227 Propellant (1,1,1,2,3,3,3-Heptafluoropropane gas)" has been received from Ministry of Environment & Forests vide their O.M. No.11/10/2011-OC dated 26.08.2011. Committee after detailed deliberations and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/265/2008-PI-III dated 17.03.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="4">Ipratropium Bromide 20 mcg inhaler (200MD) with 63 mcl Aerosol Valves</td><td rowspan="4">1 No.</td><td>1.</td><td>Ipratropium Bromide</td><td>4.00 mg</td></tr> <tr> <td>2.</td><td>63 mcl Aerosol valve</td><td rowspan="3">As per packing policy</td></tr> <tr> <td>3.</td><td>19 ml Aluminium Can</td></tr> <tr> <td>4.</td><td>Activators with dust covers/caps fitting to 19ml Aluminium can</td></tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Ipratropium Bromide 20 mcg inhaler (200MD) with 63 mcl Aerosol Valves	1 No.	1.	Ipratropium Bromide	4.00 mg	2.	63 mcl Aerosol valve	As per packing policy	3.	19 ml Aluminium Can	4.
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed																
Ipratropium Bromide 20 mcg inhaler (200MD) with 63 mcl Aerosol Valves	1 No.	1.	Ipratropium Bromide	4.00 mg																
		2.	63 mcl Aerosol valve	As per packing policy																
		3.	19 ml Aluminium Can																	
		4.	Activators with dust covers/caps fitting to 19ml Aluminium can																	

		5.	HFA-227 Propellant (1,1,1,2,3,3,3-Heptafluoropropane gas)	21.12 mg
Salbutamol 100 mcg and Ipratropium Bromide 20 mcg inhaler (200MD) with 63 mcl Aerosol valves	1 No.	1.	Sulbutamol	20.00 mg
		2.	Ipratropium Bromide	4.00 mg
		3.	19 ml Aluminium Can	As per packing policy
		4.	63 mcl Aerosol valve	
		5.	Activators with dust covers/caps fitting to 19ml Aluminium can	
Budesonide 100 mcg inhaler (200MD) with 63 mcl Aerosol valves	1 No.	6.	HFA-227 Propellant (1,1,1,2,3,3,3-Heptafluoropropane gas)	21.12 mg
		1.	Budesonide	20.00 mg
		2.	63 mcl Aerosol valve	As per packing policy
		3.	19 ml Aluminium Can	
		4.	Activators with dust covers/caps fitting to 19ml Aluminium can	
Budesonide 200 mcg inhaler (200MD) with 63 mcl Aerosol valves	1 No.	5.	HFA-227 Propellant (1,1,1,2,3,3,3-Heptafluoropropane gas)	21.12 mg
		1.	Budesonide	40.00 mg
		2.	63 mcl Aerosol valve	As per packing policy
		3.	19 ml Aluminium Can	
		4.	Activators with dust covers/caps fitting to 19ml Aluminium can	
		5.	HFA-227 Propellant (1,1,1,2,3,3,3-Heptafluoropropane gas)	21.12 mg

RA concerned may take further necessary action as per above decision of NC subject to the condition that firm shall maintain proper record for actual consumption of Gas against this licence and pay duty on any un-utilized gas since they have shown 20% overfilling of HFA-227 Propellant Gas.

3	Case No.:6/15/82-ALC4/2011	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:23/82-ALC4/2011 06.09.2011	Status:Case Deferred
	HQ File :01/82/050/00446/AM12/	RLA File :31/24/040/00094/AM10/	Lic.No/Date:3110039723 26.08.2009	Defer Date:04.10.2011
	Decision :Committee decided to call the firm for personal hearing on 04.10.2011. Accordingly, case was deferred for 04.10.2011.			

4	Case No.:27/24/82-ALC4/2009	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:23/82-ALC4/2011 06.09.2011	Status:Case Approved
	HQ File :01/82/050/00524/AM10/	RLA File :09/24/040/00196/AM10/	Lic.No/Date:0910039221 01.09.2009	

Decision :Withdrawn as the case has already been approved by NC in 33/82 meeting held on 16.11.2010.

5	Case No.:28/24/82-ALC4/2009	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:23/82-ALC4/2011 06.09.2011	Status:Case Approved
	HQ File :01/82/050/00525/AM10/	RLA File :09/24/040/00199/AM10/	Lic.No/Date:0910039222 01.09.2009	
	Decision : Withdrawn as the case has already been approved by NC in 49/82 meeting held on 08.03.2011.			

6	Case No.:34/34/82-ALC4/2009	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:23/82-ALC4/2011 06.09.2011	Status:Case Approved
	HQ File :01/82/050/00679/AM10/	RLA File :05/24/040/00291/AM10/	Lic.No/Date:0510252005 06.11.2009	
	Decision : Withdrawn as the case has already been approved by NC in 49/82 meeting held on 08.03.2011.			

7	Case No.:21/2/82-ALC4/2010	Party Name:THERMAX LTD.,	Meet No/Date:23/82-ALC4/2011 06.09.2011	Status:Case Approved
	HQ File :01/82/050/01255/AM10/	RLA File :31/24/040/00138/AM10/	Lic.No/Date:3110040580 10.11.2009	
	Decision : Withdrawn as the case has already been approved by NC in 43/82 meeting held on 25.01.2011.			

8	Case No.:14/36/82-ALC4/2009	Party Name:KAJAY REMEDIES PVT. LTD.	Meet No/Date:23/82-ALC4/2011 06.09.2011	Status:Case Rejected
	HQ File :01/82/050/00739/AM10/	RLA File :03/94/040/00571/AM10/	Lic.No/Date:0310545944 17.11.2009	
	Decision : Withdrawn as the case has already been rejected by NC in 40/82 meeting held on 04.01.2011.			

9	Case No.:46/48/82-ALC4/2009	Party Name:CIPLA LIMITED	Meet No/Date:23/82-ALC4/2011 06.09.2011	Status:Case Approved
	HQ File :01/82/050/01109/AM10/	RLA File :03/94/040/00685/AM10/	Lic.No/Date:0310550099 09.12.2009	
	Decision : Withdrawn as the case has already been approved by NC in 40/82 meeting held on 04.01.2011.			

10	Case No.:62/5/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:23/82-ALC4/2011 06.09.2011	Status:Case Deferred
	HQ File :01/82/050/00096/AM11/	RLA File :09/24/040/00321/AM10/	Lic.No/Date:0910040280 16.12.2009	Defer Date:20.09.2011
	Decision :Committee considered case as per agenda and observed that the firm has been called for personal hearing, but the firm has sought postponement of personal hearing and have requested to grant personal hearing on 20.09.2011. It was, therefore, decided to give one more opportunity of personal hearing to			

the firm for 20.09.2011. Accordingly, case was deferred for 20.09.2011.

11	Case No.:4/41/82-ALC4/2009	Party Name:BALAJI AMINES LIMITED	Meet No/Date:23/82-ALC4/2011 06.09.2011	Status:Case Approved
	HQ File :01/82/050/00839/AM10/	RLA File :31/24/040/00192/AM10/	Lic.No/Date:3110041170 21.12.2009	Defer Date:
	Decision : Withdrawn as the case has already been approved by NC in 32/82 meeting held on 09.11.2010.			

12	Case No.:87/46/82-ALC4/2009	Party Name:CIPLA LIMITED	Meet No/Date:23/82-ALC4/2011 06.09.2011	Status:Case Approved
	HQ File :01/82/050/01003/AM10/	RLA File :03/94/040/00820/AM10/	Lic.No/Date:0310552364 23.12.2009	Defer Date:
	Decision : Withdrawn as the case has already been approved by NC in 40/82 meeting held on 04.01.2011.			

13	Case No.:3/43/82-ALC4/2009	Party Name:ARCH PHARMALABS LTD	Meet No/Date:23/82-ALC4/2010 06.09.2011	Status:Case Approved
	HQ File :01/82/050/00877/AM10/	RLA File :03/94/040/00784/AM10/	Lic.No/Date:0310554371 08.01.2010	
	Decision : Withdrawn as the case has already been approved by NC in 48/82 meeting held on 01.03.2011.			

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Case No.:71/14/82-ALC4/2010	Party Name:RELIABLE DYE-CHEM PVT. LTD.	Meet No/Date:23/82-ALC4/2011 06.09.2011	Status:Case Approved	
HQ File :01/82/050/00433/AM11/	RLA File :24/24/040/00016/AM10/	Lic.No/Date:2410027269 29.01.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/124/2005-Ch.II dated 24.01.2006 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
4 Amino Benzanilide 3-(Beta Hydroxy Ethyl Sulphone)	1 Kg.	1.	3-Amino Phenyl Beta Hydroxy Ethyl Sulphone (Meta Base Condensed)	1.270 kg
		2.	Para Nitro Benzoyl Chloride	1.167 kg
RA concerned may take further necessary action as per above decision of NC.				

15	Case No.:17/48/82-ALC4/2009	Party Name:AMOLI ORGANICS PVT. LTD.,	Meet No/Date:23/82-ALC4/2011 06.09.2011	Status:Case Deferred
	HQ File :01/82/050/01080/AM10/	RLA File :03/94/040/00025/AM10/	Lic.No/Date:0310558999 08.02.2010	Defer Date:04.10.2011
	Decision :Committee decided to remind the firm to furnish the required information. Accordingly, case was deferred for 04.10.2011.			

16	Case No.:18/48/82-ALC4/2009	Party Name:VASUDHA PHARMA CHEM LTD	Meet No/Date:23/82-ALC4/2011 06.09.2011	Status:Case Approved
	HQ File :01/82/050/01081/AM10/	RLA File :09/24/040/00435/AM10/	Lic.No/Date:0910040860 08.02.2010	
	Decision : Withdrawn as the case has already been approved by NC in 49/82 meeting held on 08.03.2011.			

17	Case No.:19/48/82-ALC4/2009	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:23/82-ALC4/2011 06.09.2011	Status:Case Approved
	HQ File :01/82/050/01082/AM10/	RLA File :09/24/040/00454/AM10/	Lic.No/Date:0910040861 08.02.2010	
	Decision : Withdrawn as the case has already been approved by NC in 49/82 meeting held on 08.03.2011.			

18	Case No.:20/48/82-ALC4/2009	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:23/82-ALC4/2011 06.09.2011	Status:Case Approved
	HQ File :01/82/050/01083/AM10/	RLA File :09/24/040/00455/AM10/	Lic.No/Date:0910040862 08.02.2010	Defer Date:
	Decision : Withdrawn as the case has already been approved by NC in 33/82 meeting held on 16.11.2010.			

19	Case No.:25/48/82-ALC4/2009	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:23/82-ALC4/2011 06.09.2011	Status:Case Approved
	HQ File :01/82/050/01088/AM10/	RLA File :03/95/040/00733/AM10/	Lic.No/Date:0310559189 09.02.2010	
	Decision : Withdrawn as the case has already been approved by NC in 49/82 meeting held on 08.03.2011.			

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Case No.:49/22/82-ALC4/2010	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:23/82-ALC4/2011 06.09.2011	Status:Case Approved	
HQ File :01/82/050/00702/AM11/	RLA File :09/24/040/00250/AM10/	Lic.No/Date:0910040873 09.02.2010		
Decision : Committee considered case as per agenda and in light of earlier decision taken in 19/82 meeting held on 09.08.2011 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
(1S,4R)-4-(2-Amino-6-Chloro-5-Formamido-4-Pyrimidinyl) Amino-2-Cyclopentene-1-Methanol (AFC)	1kg.	1.	(±)-2-Azabicyclo (2.2.1) Hept-Ene-3-One (Vancelactam) 100%	2.18 kg kg
		2.	Methylene Dichloride/IPA	5.00 kg
		3.	Pyridine	3.48 kg
		4.	Sodium Borohydride (SBH)	0.317 kg
		5.	Methanol	2.60 kg

		6.	D-Tartaric Acid	1.06 kg
		7.	Dimethyl Formamide (DMF)	0.433 kg
		8.	2,5 Diamino 4,6 Dihydroxypyrimidine (DADHP)	1.638 kg
		9.	Toluene	1.76 kg
		10.	Propionic Acid	1.35 kg
RA concerned may take further necessary action as per above decision of NC.				

21	Case No.:14/52/82-ALC4/2009	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:23/82-ALC4/2011 06.09.2011	Status:Case Approved
	HQ File :01/82/050/01207/AM10/	RLA File :05/24/040/00507/AM10/	Lic.No/Date:0510260189 10.03.2010	
	Decision : Withdrawn as the case has already been approved by NC in 38/82 meeting held on 21.12.2010.			

22	Case No.:19/15/82-ALC4/2010	Party Name:S.M. CHEMICALS	Meet No/Date:23/82-ALC4/2011 06.09.2011	Status:Case Approved
	HQ File :01/82/050/00456/AM11/	RLA File :03/95/040/00179/AM11/	Lic.No/Date:0310578621 14.06.2010	
	Decision : Withdrawn as the case has already been approved by NC in 36/82 meeting held on 07.12.2010.			

23	Case No.:71/15/82-ALC4/2010	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:23/82-ALC4/2011 06.09.2011	Status:Case Deferred
	HQ File :01/82/050/00508/AM11/	RLA File :22/24/040/00010/AM11/	Lic.No/Date:2210010065 14.06.2010	Defer Date:04.10.2011
	Decision :Committee decided to defer case for 04.10.2011 for comments of Department of Pharmaceuticals.			

24	Case No.:20/15/82-ALC4/2010	Party Name:MEDREICH LIMITED	Meet No/Date:23/82-ALC4/2011 06.09.2011	Status:Case Deferred
	HQ File :01/82/050/00457/AM11/	RLA File :07/24/040/00072/AM11/	Lic.No/Date:0710072323 18.06.2010	Defer Date:04.10.2011
	Decision :Committee considered case as per agenda and decided to call the firm alongwith production and consumption data certified by Central Excise Authority and details of Pellets for personal hearing on 04.10.2010. Accordingly, case was deferred for 04.10.2011.			

25	Case No.:2/15/82-ALC4/2010	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:23/82-ALC4/2011 06.09.2011	Status:Case Approved
	HQ File :01/82/050/00439/AM11/	RLA File :08/24/040/00087/AM11/	Lic.No/Date:0810089958 24.06.2010	
	Decision : Withdrawn as the case has already been approved by NC in 33/82 meeting held on 16.11.2010.			

26	Case No.:5/15/82-ALC4/2010	Party Name:SHODHANA LABORATORIES LTD	Meet No/Date:23/82-ALC4/2011 06.09.2011	Status:Case Deferred
	HQ File :01/82/050/00442/AM11/	RLA File :09/24/040/00113/AM11/	Lic.No/Date:0910042470 25.06.2010	Defer Date:04.10.2011
	Decision :Committee decided to call from the firm production and consumption data certified by Central Excise Authority. Accordingly, case was deferred for 04.10.2011.			

27	Case No.:26/31/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:23/82-ALC4/2011 06.09.2011	Status:Case Approved
	HQ File :01/82/050/00951/AM11/	RLA File :09/24/040/00081/AM11/	Lic.No/Date:0910042501 25.06.2010	
	Decision : Withdrawn as the case has already been approved by NC in 27/82 meeting held on 22.02.2011.			

28	Case No.:28/31/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:23/82-ALC4/2011 06.09.2011	Status:Case Approved
	HQ File :01/82/050/00953/AM11/	RLA File :09/24/040/00083/AM11/	Lic.No/Date:0910042514 25.06.2010	
	Decision : Withdrawn as the case has already been approved by NC in 4/82 meeting held on 26.04.2011.			

29	Case No.:18/47/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:23/82-ALC4/2011 06.09.2011	Status:Case Deferred
	HQ File :01/82/050/01608/AM11/	RLA File :09/24/040/00505/AM10/	Lic.No/Date:0910042504 25.06.2010	Defer Date:20.09.2011
	Decision : Committee considered case as per agenda and observed that the firm has been called for personal hearing, but the firm has sought postponement of personal hearing and have requested to grant personal hearing on 20.09.2011. It was, therefore, decided to give one more opportunity of personal hearing to the firm on 20.09.2011. Accordingly, case was deferred for 20.09.2011.			

30	Case No.:12/15/82-ALC4/2010	Party Name:MEDREICH LIMITED	Meet No/Date:23/82-ALC4/2011 06.09.2011	Status:Case Deferred
	HQ File :01/82/050/00449/AM11/	RLA File :07/24/040/00099/AM11/	Lic.No/Date:0710072561 29.06.2010	Defer Date:04.10.2011
	Decision :Committee decided to call for a copy of Master Batch Formula from the firm. Accordingly, case was deferred for 04.10.2011.			

31	Case No.:24/15/82-ALC4/2010	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:23/82-ALC4/2011 06.09.2011	Status:Case Approved
	HQ File :01/82/050/00461/AM11/	RLA File :09/24/040/00115/AM11/	Lic.No/Date:0910042551 30.06.2010	
	Decision : Withdrawn as the case has already been approved by NC in 44/82 meeting held on 01.02.2011.			

32	Case No.:78/15/82-ALC4/2010	Party Name:ALEMBIC LIMITED	Meet No/Date:23/82-ALC4/2011 06.09.2011	Status:Case Approved
	HQ File :01/82/050/00515/AM11/	RLA File :34/24/040/00070/AM11/	Lic.No/Date:3410027389 30.06.2010	
	Decision : Withdrawn as the case has already been approved by NC in 51/82 meeting held on 22.03.2011.			

33	Case No.:63/39/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:23/82-ALC4/2011 06.09.2011	Status:Case Deferred
	HQ File :01/82/050/01144/AM11/	RLA File :09/24/040/00116/AM11/	Lic.No/Date:0910042624 06.07.2010	Defer Date:20.09.2011
	Decision : Committee considered case as per agenda and observed that the firm has been called for personal hearing, but the firm has sought postponement of personal hearing and have requested to grant personal hearing on 20.09.2011. It was, therefore, decided to give one more opportunity of personal hearing to the firm on 20.09.2011. Accordingly, case was deferred for 20.09.2011.			

34	Case No.:68/39/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:23/82-ALC4/2011 06.09.2011	Status:Case Deferred
	HQ File :01/82/050/01149/AM11/	RLA File :09/24/040/00054/AM11/	Lic.No/Date:0910042623 06.07.2010	Defer Date:20.09.2011
	Decision : Committee considered case as per agenda and observed that the firm has been called for personal hearing, but the firm has sought postponement of personal hearing and have requested to grant personal hearing on 20.09.2011. It was, therefore, decided to give one more opportunity of personal hearing to the firm on 20.09.2011. Accordingly, case was deferred for 20.09.2011.			

35	Case No.:71/39/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:23/82-ALC4/2011 06.09.2011	Status:Case Deferred
	HQ File :01/82/050/01152/AM11/	RLA File :09/24/040/00008/AM11/	Lic.No/Date:0910042622 06.07.2010	Defer Date:20.09.2011
	Decision : Committee considered case as per agenda and observed that the firm has been called for personal hearing, but the firm has sought postponement of personal hearing and have requested to grant personal hearing on 20.09.2011. It was, therefore, decided to give one more opportunity of personal hearing to the firm on 20.09.2011. Accordingly, case was deferred for 20.09.2011.			

36	Case No.:6/11/82-ALC4/2011		Party Name:NECTAR LIFESCIENCES LIMITED,		Meet No/Date:23/82-ALC4/2011 06.09.2011		Status:Case Approved	
	HQ File :01/82/050/00320/AM12/		RLA File :22/24/040/00014/AM11/		Lic.No/Date:2210010164 09.07.2010			
	Decision : Committee considered case as per agenda and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-							
Export product		Exp. Qty.	Sl.No.	Import items		Qty. allowed		
Cefpirome Sulphate for		1 Kg.	1.	Cefpirome Sulphate Non Sterile		1.04 kg		

Injections (Sterile)	2.	Sodium Carbonate	0.17 kg
	3.	Acetic Acid	2.74 kg
	4.	Ethylenediamine Tetra Acetic Acid Disodium Salt Dihydrate (EDTA)	0.0023 kg
	5.	Eno Carbon	0.174 kg
	6.	Acetone	2.295 kg
	RA concerned may take further necessary action as per above decision of NC.		

37	Case No.:72/39/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:23/82-ALC4/2011 06.09.2011	Status:Case Deferred
	HQ File :01/82/050/01153/AM11/	RLA File :09/24/040/00146/AM11/	Lic.No/Date:0910042671 12.07.2010	Defer Date:20.09.2011
	Decision : Committee considered case as per agenda and observed that the firm has been called for personal hearing, but the firm has sought postponement of personal hearing and have requested to grant personal hearing on 20.09.2011. It was, therefore, decided to give one more opportunity of personal hearing to the firm for 20.09.2011. Accordingly, case was deferred for 20.09.2011.			

38	Case No.:1/18/82-ALC4/2010	Party Name:SUPER URECOAT INDUSTRIES	Meet No/Date:23/82-ALC4/2011 06.09.2011	Status:Case Approved
	HQ File :01/82/050/00544/AM11/	RLA File :08/24/040/00112/AM11/	Lic.No/Date:0810090597 19.07.2010	
	Decision : Withdrawn as the case has already been approved by NC in 50/82 meeting held on 15.03.2011.			

39	Case No.:33/31/82-ALC4/2010	Party Name:MSN PHARMACHEM PRIVATE LIMITED	Meet No/Date:23/82-ALC4/2011 06.09.2011	Status:Case Approved
	HQ File :01/82/050/00958/AM11/	RLA File :09/24/040/00144/AM11/	Lic.No/Date:0910042771 20.07.2010	
	Decision : Withdrawn as the case has already been approved by NC in 43/82 meeting held on 25.01.2011.			

40	Case No.:8/19/82-ALC4/2010	Party Name:SHASUN CHEMICALS & DRUGS LIMITED	Meet No/Date:23/82-ALC4/2011 06.09.2011	Status:Case Approved
	HQ File :01/82/050/00593/AM11/	RLA File :04/24/040/00085/AM11/	Lic.No/Date:0410115832 27.07.2010	
	Decision : Withdrawn as the case has already been approved by NC in 35/82 meeting held on 20.11.2010.			

41	Case No.:3/28/82-ALC4/2010	Party Name:FORACE POLYMERS (P) LTD.	Meet No/Date:23/82-ALC4/2011 06.09.2011	Status:Case Approved
	HQ File :01/82/050/00885/AM11/	RLA File :05/23/040/00111/AM11/	Lic.No/Date:0510269207 28.07.2010	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC Petrochemicals Division vide their			

O.M. No.46011/18/2011-PC-II dated 26.07.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Hardener containing 92.2% Triacetine (Foundry Grade) and 7.8% Di Basic Ester	1 kg	1.	Triacetine (Foundry Grade)	0.9404 kg
		2.	Di Basic Ester	0.0796 kg

RA concerned may take further necessary action as per above decision of NC.

42

Case No.:40/22/82-ALC4/2010	Party Name:S.R.S.PHARMACEUTICALS PVT. LTD.	Meet No/Date:23/82-ALC4/2011 06.09.2011	Status:Case Approved
HQ File :01/82/050/00693/AM11/	RLA File :03/95/040/00305/AM11/	Lic.No/Date:0310588014 17.08.2010	

Decision : Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Capsule (Silymarine 140 mg, Thiamine Nitrate 4 mg, Pyridoxin Hcl 4 mg, Nicotinamide 12 mg, Pantothenate 8 mg)	1 Capsule	1.	Silymarine 80% Silybum Marianum Extract	178.5 mg

RA concerned may take further necessary action as per above decision of NC.

43

Case No.:121/40/82-ALC4/2010	Party Name:SAURAV CHEMICALS LTD,	Meet No/Date:23/82-ALC4/2011 06.09.2011	Status:Case Approved
HQ File :01/82/050/01320/AM11/	RLA File :22/24/040/00030/AM11/	Lic.No/Date:2210010307 18.08.2010	

Decision : Committee considered case as per agenda. The representatives of the firm appeared for personal hearing before the Committee and explained the case. They submitted the production and consumption data certified by Central Excise Authority.

After detailed deliberations and in light of production and consumption data certified by Central Excise Authority and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Dexketoprofen Trometamol	1 kg	1.	Ketoprofen	1.700 kg
		2.	N-Octyl-D-Glucamine	0.46 kg

RA concerned may take further necessary action as per above decision of NC.

44

Case No.:43/26/82-ALC4/2010	Party Name:ONEIRO CHEMICALS LTD	Meet No/Date:23/82-ALC4/2011 06.09.2011	Status:Case Approved
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HQ File :01/82/050/00861/AM11/	RLA File :34/24/040/00118/AM11/	Lic.No/Date:3410027750 19.08.2010	
Decision : Withdrawn as the case has already been approved by NC in 34/82 meeting held on 23.11.2010.			

45	Case No.:23/26/82-ALC4/2010	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:23/82-ALC4/2011 06.09.2011	Status:Case Approved
	HQ File :01/82/050/00841/AM11/	RLA File :03/95/040/00350/AM11/	Lic.No/Date:0310588666 20.08.2010	
	Decision : Withdrawn as the case has already been approved by NC in 42/82 meeting held on 18.01.2011.			

46	Case No.:35/26/82-ALC4/2010	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:23/82-ALC4/2011 06.09.2011	Status:Case Approved
	HQ File :01/82/050/00853/AM11/	RLA File :05/23/040/00085/AM11/	Lic.No/Date:0510271131 20.08.2010	
	Decision : Withdrawn as the case has already been approved by NC in 46/82 meeting held on 15.02.2011.			

47	Case No.:36/26/82-ALC4/2010	Party Name:ALCHYMARS ICM SM PRIVATE LIMITED	Meet No/Date:23/82-ALC4/2011 06.09.2011	Status:Case Approved
	HQ File :01/82/050/00854/AM11/	RLA File :04/24/040/00325/AM10/	Lic.No/Date:0410116556 23.08.2010	
	Decision : Withdrawn as the case has already been approved by NC in 34/82 meeting held on 23.11.2010..			

48	Case No.:9/24/82-ALC4/2010	Party Name:RAMPEX LABS PVT. LTD.	Meet No/Date:23/82-ALC4/2011 06.09.2011	Status:Case Deferred
	HQ File :01/82/050/00809/AM11/	RLA File :09/24/040/00194/AM11/	Lic.No/Date:0910043391 07.09.2010	Defer Date:04.10.2011
	Decision :Committee decided to call from the firm production and consumption data certified by Central Excise Authority. Accordingly, case was deferred for 04.10.2011.			

49	Case No.:24/28/82-ALC4/2010	Party Name:KARNATAKA ANTIBIOTICS & PHARMACEUTICALS LTD.,	Meet No/Date:23/82-ALC4/2011 06.09.2011	Status:Case Approved										
	HQ File :01/82/050/00906/AM11/	RLA File :07/24/040/00264/AM11/	Lic.No/Date:0710074577 04.10.2010											
	Decision : Committee considered case as per agenda and in light of earlier decision taken in 38/08 meeting held on 22.01.2008 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-													
<table><tr><td>Export product</td><td>Exp. Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed</td></tr><tr><td>Kanamycin Acid Sulphate for Injection BP 1 gm, Vial Size 10 ml</td><td>1 Vial</td><td>1.</td><td>Kanamycin Acid Sulphate BP</td><td>1.39 gm.</td></tr></table>					Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Kanamycin Acid Sulphate for Injection BP 1 gm, Vial Size 10 ml	1 Vial	1.	Kanamycin Acid Sulphate BP	1.39 gm.
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed										
Kanamycin Acid Sulphate for Injection BP 1 gm, Vial Size 10 ml	1 Vial	1.	Kanamycin Acid Sulphate BP	1.39 gm.										

RA concerned may take further necessary action as per above decision of NC.

50	Case No.:116/40/82-ALC4/2010	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:23/82-ALC4/2011 06.09.2011	Status:Case Deferred
	HQ File :01/82/050/01315/AM11/	RLA File :22/24/040/00017/AM10/	Lic.No/Date:2210010540 19.10.2010	Defer Date:04.10.2011
	Decision : Committee decided to call from the firm production and consumption data certified by Central Excise Authority. Accordingly, case was deferred for 04.10.2011.			

51	Case No.:136/40/82-ALC4/2010		Party Name:ALKALOIDS CORPORATION		Meet No/Date:23/82-ALC4/2011 06.09.2011		Status:Case Approved	
	HQ File :01/82/050/01335/AM11/		RLA File :02/24/040/00151/AM11/		Lic.No/Date:0210151146 26.11.2010			
	Decision : Committee considered case as per agenda and in light of earlier decision taken in 11/08 meeting held on 17.07.2007 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-							
	Export product		Exp. Qty.	Sl.No.	Import items		Qty. allowed	
	Noscapine BP/Noscapine Hcl BP		1 kg	1.	Noscapine Crude 95%		1.05 kg	
	RA concerned may take further necessary action as per above decision of NC.							

52	Case No.:19/51/82-ALC4/2010	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:23/82-ALC4/2011 06.09.2011	Status:Case Deferred
	HQ File :01/82/050/01736/AM11/	RLA File :09/24/040/00372/AM11/	Lic.No/Date:0910044623 09.12.2010	Defer Date:04.10.2011
	Decision : Committee decided to call from the firm production and consumption data certified by Central Excise Authority. Accordingly, case was deferred for 04.10.2011.			

53	Case No.:13/7/82-ALC4/2011	Party Name:GRANULES INDIA LIMITED	Meet No/Date:23/82-ALC4/2011 06.09.2011	Status:Case Deferred
	HQ File :01/82/050/00179/AM12/	RLA File :09/24/040/00385/AM11/	Lic.No/Date:0910044627 10.12.2010	Defer Date:04.10.2011
	Decision :Committee decided to defer case for 04.10.2011 for comments of Department of Pharmaceuticals.			

54	Case No.:149/40/82-ALC4/2010	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:23/82-ALC4/2011 06.09.2011	Status:Case Deferred
	HQ File :01/82/050/01348/AM11/	RLA File :04/24/040/00252/AM11/	Lic.No/Date:0410120021 22.12.2010	Defer Date:04.10.2011
	Decision : Committee decided to defer case for 04.10.2011 for comments of Department of Pharmaceuticals.			

55	Case No.:10/46/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:23/82-ALC4/2011 06.09.2011	Status:Case Deferred
	HQ File :01/82/050/01565/AM11/	RLA File :09/24/040/00427/AM11/	Lic.No/Date:0910044877 24.12.2010	Defer Date:04.10.2011
	Decision :Committee decided to call from the firm production and consumption data certified by Central Excise Authority. Accordingly, case was deferred for 04.10.2011.			

56	Case No.:16/44/82-ALC4/2010	Party Name:GLENMARK GENERICS LIMITED	Meet No/Date:23/82-ALC4/2011 06.09.2011	Status:Case Approved
	HQ File :01/82/050/01515/AM11/	RLA File :03/94/040/00851/AM11/	Lic.No/Date:0310608261 28.12.2010	
	Decision :Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as applied by the firm. RA concerned may take further necessary action as per above decision of NC.			

57	Case No.:14/51/82-ALC4/2010	Party Name:TITAN LABORATORIES PVT. LTD.	Meet No/Date:23/82-ALC4/2011 06.09.2011	Status:Case Deferred
	HQ File :01/82/050/01731/AM11/	RLA File :03/95/040/00694/AM11/	Lic.No/Date:0310609837 06.01.2011	Defer Date:04.10.2011
	Decision : Committee decided to call from the firm production and consumption data certified by Central Excise Authority. Accordingly, case was deferred for 04.10.2011.			

58

Case No.:47/3/82-ALC4/2011	Party Name:MSN LABORATORIES LIMITED	Meet No/Date:23/82-ALC4/2011 06.09.2011	Status:Case Approved	
HQ File :01/82/050/00047/AM12/	RLA File :09/24/040/00463/AM11/	Lic.No/Date:0910045251 27.01.2011		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/16/2010-PI (Norms) dated 08.06.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Eplerenone	1 kg	1.	Methyl Hydrogen-17Alpha-Hydroxy-3-Oxopregna-4,9(11)-Diene-7Alpha, 21-Dicarboxylate, Gamma-Lactone	1.764 kg
RA concerned may take further necessary action as per above decision of NC.				

59	Case No.:43/3/82-ALC4/2011	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:23/82-ALC4/2011 06.09.2011	Status:Case Deferred
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	HQ File :01/82/050/00043/AM12/	RLA File :09/24/040/00452/AM11/	Lic.No/Date:0910045290 28.01.2011	Defer Date:20.09.2011
	Decision : Committee considered case as per agenda and observed that the firm has been called for personal hearing, but the firm has sought postponement of personal hearing and have requested to grant personal hearing on 20.09.2011. It was, therefore, decided to give one more opportunity of personal hearing to the firm for 20.09.2011. Accordingly, case was deferred for 20.09.2011.			

60	Case No.:44/3/82-ALC4/2011	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:23/82-ALC4/2011 06.09.2011	Status:Case Deferred
	HQ File :01/82/050/00044/AM12/	RLA File :09/24/040/00422/AM11/	Lic.No/Date:0910045287 28.01.2011	Defer Date:20.09.2011
	Decision : Committee considered case as per agenda and observed that the firm has been called for personal hearing, but the firm has sought postponement of personal hearing and have requested to grant personal hearing on 20.09.2011. It was, therefore, decided to give one more opportunity of personal hearing to the firm for 20.09.2011. Accordingly, case was deferred for 20.09.2011.			

61	Case No.:51/3/82-ALC4/2011	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:23/82-ALC4/2011 06.09.2011	Status:Case Deferred
	HQ File :01/82/050/00051/AM12/	RLA File :09/24/040/00483/AM11/	Lic.No/Date:0910045289 28.01.2011	Defer Date:20.09.2011
	Decision : Committee considered case as per agenda and observed that the firm has been called for personal hearing, but the firm has sought postponement of personal hearing and have requested to grant personal hearing on 20.09.2011. It was, therefore, decided to give one more opportunity of personal hearing to the firm for 20.09.2011. Accordingly, case was deferred for 20.09.2011.			

62	Case No.:7/51/82-ALC4/2010	Party Name:LUPIN LIMITED	Meet No/Date:23/82-ALC4/2011 06.09.2011	Status:Case Deferred
	HQ File :01/82/050/01724/AM11/	RLA File :03/95/040/00869/AM11/	Lic.No/Date:0310614766 08.02.2011	Defer Date:04.10.2011
	Decision : Committee decided to call from the firm production and consumption data certified by Central Excise Authority. Accordingly, case was deferred for 04.10.2011.			

63	Case No.:22/3/82-ALC4/2011	Party Name:CIPLA LIMITED	Meet No/Date:23/82-ALC4/2011 06.09.2011	Status:Case Deferred
	HQ File :01/82/050/00022/AM12/	RLA File :03/94/040/00998/AM11/	Lic.No/Date:0310615336 10.02.2011	Defer Date:04.10.2011
	Decision :Committee decided to defer case for 04.10.2011 for comments of Department of Pharmaceuticals.			

64	Case No.:28/3/82-ALC4/2011	Party Name:LUPIN LIMITED	Meet No/Date:23/82-ALC4/2011 06.09.2011	Status:Case Deferred
	HQ File :01/82/050/00028/AM12/	RLA File :03/95/040/00900/AM11/	Lic.No/Date:0310615412 10.02.2011	Defer Date:04.10.2011
	Decision : Committee decided to call from the firm production and consumption data certified by Central Excise Authority. Accordingly, case was deferred for			

04.10.2011.

65	Case No.:70/48/82-ALC4/2010		Party Name:ALKALOIDS CORPORATION		Meet No/Date:23/82-ALC4/2011 06.09.2011		Status:Case Approved	
	HQ File :01/82/050/01713/AM11/		RLA File :02/24/040/00209/AM11/		Lic.No/Date:0210155399 25.02.2011			
	Decision : Committee considered case as per agenda and in light of earlier decision taken in 11/08 meeting held on 17.07.2007 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-							
	Export product		Exp. Qty.	Sl.No.	Import items		Qty. allowed	
	Noscapine BP/Noscapine Hcl BP		1 kg	1.	Noscapine Crude 95%		1.05 kg	
RA concerned may take further necessary action as per above decision of NC.								

66

Case No.:26/7/82-ALC4/2011	Party Name:SAURAV CHEMICALS LTD,	Meet No/Date:23/82-ALC4/2011 06.09.2011	Status:Case Approved	
HQ File :01/82/050/00192/AM12/	RLA File :22/24/040/00098/AM11/	Lic.No/Date:2210011064 04.03.2011		
Decision : Committee considered case as per agenda. The representatives of the firm appeared for personal hearing before the Committee and explained the case. They submitted the production and consumption data certified by Central Excise Authority.				
After detailed deliberations and in light of production and consumption data certified by Central Excise Authority and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Dexketoprofen Trometamol	1 kg	1.	Ketoprofen	1.700 kg
		2.	N-Octyl-D-Glucamine	0.46 kg
RA concerned may take further necessary action as per above decision of NC.				

67	Case No.:3/52/82-ALC4/2010	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:23/82-ALC4/2011 06.09.2011	Status:Case Deferred
	HQ File :01/82/050/01772/AM11/	RLA File :09/24/040/00558/AM11/	Lic.No/Date:0910045891 11.03.2011	Defer Date:04.10.2011
	Decision : Committee decided to call from the firm production and consumption data certified by Central Excise Authority. Accordingly, case was deferred for 04.10.2011.			

68	Case No.:7/52/82-ALC4/2010	Party Name:ALEMBIC LIMITED	Meet No/Date:23/82-ALC4/2011 06.09.2011	Status:Case Deferred
	HQ File :01/82/050/01776/AM11/	RLA File :34/24/040/00326/AM11/	Lic.No/Date:3410029603 14.03.2011	Defer Date:04.10.2011

Decision : Committee decided to call from the firm production and consumption data certified by Central Excise Authority. Accordingly, case was deferred for 04.10.2011.

69	Case No.:8/2/82-ALC4/2011	Party Name:VASUDHA PHARMA CHEM LTD	Meet No/Date:23/82-ALC4/2011 06.09.2011	Status:Case Deferred
	HQ File :01/82/050/01798/AM11/	RLA File :09/24/040/00254/AM11/	Lic.No/Date:0910045963 18.03.2011	Defer Date:04.10.2011
	Decision : Committee decided to call from the firm production and consumption data certified by Central Excise Authority. Accordingly, case was deferred for 04.10.2011.			

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Case No.:8/7/82-ALC4/2011	Party Name:THEMIS PHARMACEUTICALS(PROP.CHEMOSYN LTD.)		Meet No/Date:23/82-ALC4/2011 06.09.2011	Status:Case Approved	
HQ File :01/82/050/00174/AM12/	RLA File :08/24/040/00383/AM11/		Lic.No/Date:0810097586 24.03.2011		
Decision : Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-					
Export product		Exp. Qty.	Sl.No.	Import items	Qty. allowed
Paracetamol Direct Compressable Grade containing 90% Paracetamol		1 kg	1.	Paracetamol Powder	0.909 kg
RA concerned may take further necessary action as per above decision of NC.					

71	Case No.:11/2/82-ALC4/2011	Party Name:NIFTY LABS PVT LTD.,	Meet No/Date:23/82-ALC4/2011 06.09.2011	Status:Case Deferred
	HQ File :01/82/050/01801/AM11/	RLA File :09/24/040/00588/AM11/	Lic.No/Date:0910046079 25.03.2011	Defer Date:04.10.2011
	Decision : Committee decided to call from the firm production and consumption data certified by Central Excise Authority. Accordingly, case was deferred for 04.10.2011.			

72	Case No.:12/2/82-ALC4/2011	Party Name:NIFTY LABS PVT LTD.,	Meet No/Date:23/82-ALC4/2011 06.09.2011	Status:Case Deferred
	HQ File :01/82/050/01802/AM11/	RLA File :09/24/040/00589/AM11/	Lic.No/Date:0910046080 25.03.2011	Defer Date:04.10.2011
	Decision : Committee decided to call from the firm production and consumption data certified by Central Excise Authority. Accordingly, case was deferred for 04.10.2011.			

73	Case No.:13/2/82-ALC4/2011	Party Name:NIFTY LABS PVT LTD.,	Meet No/Date:23/82-ALC4/2011 06.09.2011	Status:Case Deferred
	HQ File :01/82/050/01803/AM11/	RLA File :09/24/040/00590/AM11/	Lic.No/Date:0910046081	Defer

		25.03.2011	Date:04.10.2011
Decision : Committee decided to call from the firm production and consumption data certified by Central Excise Authority. Accordingly, case was deferred for 04.10.2011.			

74	Case No.:14/2/82-ALC4/2011	Party Name:NIFTY LABS PVT LTD.,	Meet No/Date:23/82-ALC4/2011 06.09.2011	Status:Case Deferred
	HQ File :01/82/050/01804/AM11/	RLA File :09/24/040/00591/AM11/	Lic.No/Date:0910046082 25.03.2011	Defer Date:04.10.2011
	Decision : Committee decided to call from the firm production and consumption data certified by Central Excise Authority. Accordingly, case was deferred for 04.10.2011.			

75	Case No.:11/7/82-ALC4/2011	Party Name:ALCHYMARS ICM SM PRIVATE LIMITED	Meet No/Date:23/82-ALC4/2011 06.09.2011	Status:Case Deferred
	HQ File :01/82/050/00177/AM12/	RLA File :04/24/040/00356/AM11/	Lic.No/Date:0410123134 31.03.2011	Defer Date:04.10.2011
	Decision : Committee decided to call from the firm production and consumption data certified by Central Excise Authority. Accordingly, case was deferred for 04.10.2011.			

76	Case No.:1/3/82-ALC4/2011	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:23/82-ALC4/2011 06.09.2011	Status:Case Approved
	HQ File :01/82/050/00001/AM12/	RLA File :04/24/040/00342/AM11/	Lic.No/Date:0410123152 01.04.2011	
	Decision : Committee considered case as per agenda and in light of earlier decision taken in 12/11 meeting held on 22.06.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			
	Export product	Exp. Qty.	Sl.No.	Import items
	(1R,2S)-(-)-Norephedrine(1-Norephedrine)	1 kg	1.	DI-Phenyl Propanolamine Hcl
			2.	Iso Propyl Alcohol
			3.	Methyl Isobutyl Ketone
			4.	Toluene
			5.	Caustic Soda Flakes
				Qty. allowed
				5.3 kg
				8.66 kg
				2.78 kg
				5.00 kg
				1.62 kg
RA concerned may take further necessary action as per above decision of NC.				

77	Case No.:15/15/82-ALC4/2011	Party Name:ANUH PHARMA LTD.	Meet No/Date:23/82-ALC4/2011 06.09.2011	Status:Case Deferred
	HQ File :01/82/050/00455/AM12/	RLA File :03/94/040/01081/AM11/	Lic.No/Date:0310627282 19.04.2011	Defer Date:04.10.2011
	Decision :Committee decided to defer case for 04.10.2011 for comments of Department of Pharmaceuticals.			

78	Case No.:14/15/82-ALC4/2011	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:23/82-ALC4/2011 06.09.2011	Status:Case Approved										
	HQ File :01/82/050/00454/AM12/	RLA File :03/94/040/00020/AM12/	Lic.No/Date:0310627678 21.04.2011											
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/15/2008-PI-III dated 25.07.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-														
<table border="1"> <thead> <tr> <th>Export Product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Mometasone Furoate</td><td>1 Kg.</td><td>1.</td><td>16 Alpha Methyl Epoxide (8 DM)</td><td>1.04 kg</td></tr> </tbody> </table>					Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed	Mometasone Furoate	1 Kg.	1.	16 Alpha Methyl Epoxide (8 DM)	1.04 kg
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed										
Mometasone Furoate	1 Kg.	1.	16 Alpha Methyl Epoxide (8 DM)	1.04 kg										
RA concerned may take further necessary action as per above decision of NC.														

79	Case No.:26/10/82-ALC4/2011	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:23/82-ALC4/2011 06.09.2011	Status:Case Deferred
	HQ File :01/82/050/00285/AM12/	RLA File :08/24/040/00025/AM12/	Lic.No/Date:0810098807 29.04.2011	Defer Date:04.10.2011
Decision :Committee decided to call from the firm 1) production and consumption data certified by Central Excise Authority, 2) complete description of export product showing meter dose in the Spray and 3) copy of Drug Manufacturing licence. Accordingly, case was deferred for 04.10.2011.				

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Case No.:9/7/82-ALC4/2011	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:23/82-ALC4/2011 06.09.2011	Status:Case Approved	
HQ File :01/82/050/00175/AM12/	RLA File :05/24/040/00034/AM12/	Lic.No/Date:0510289332 02.05.2011		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/262/2009-PI-(Norms) dated 08.03.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
7-AVCA	1 Kg.	1.	7-Phenylacetamideo-3-Chloromethyl Cephalosporanic Acid Para methoxybenzyl Ester (GCLE)	2.672 kg
		2.	Methylene Chloride	5.488 kg
		3.	Triphenyl Phosphine	1.260 kg
		4.	Sodium Iodide	0.828 kg
		5.	Methanol	13.156 kg
		6.	Activated Carbon	0.100 kg
		7.	Acetone	2.726 kg
RA concerned may take further necessary action as per above decision of NC.				

81	Case No.:28/7/82-ALC4/2011	Party Name:EMBIO LTD	Meet No/Date:23/82-ALC4/2011 06.09.2011	Status:Case Deferred
	HQ File :01/82/050/00194/AM12/	RLA File :03/94/040/01026/AM11/	Lic.No/Date:0310629152 03.05.2011	Defer Date:04.10.2011
	Decision : Committee decided to call from the firm production and consumption data certified by Central Excise Authority. Accordingly, case was deferred for 04.10.2011.			

82	Case No.:29/7/82-ALC4/2011	Party Name:EMBIO LTD	Meet No/Date:23/82-ALC4/2011 06.09.2011	Status:Case Deferred
	HQ File :01/82/050/00195/AM12/	RLA File :03/94/040/01027/AM11/	Lic.No/Date:0310629153 03.05.2011	Defer Date:04.10.2011
	Decision : Committee decided to call from the firm production and consumption data certified by Central Excise Authority. Accordingly, case was deferred for 04.10.2011.			

83	Case No.:8/23/82-ALC4/2011		Party Name:FINE ORGANIC INDUSTRIES PVT. LTD.		Meet No/Date:23/82-ALC4/2011 06.09.2011		Status:Case Approved	
	HQ File :01/82/050/00660/AM12/		RLA File :03/94/040/01126/AM11/		Lic.No/Date:0310629542 04.05.2011			
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/39/2008/Ch.II dated 11.09.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower:-							
	Export product		Exp. Qty.	Sl.No.	Import items	Qty. allowed		
	Monoglyceride (GMS) (Glycerol Monostearate)		1 Kg.	1.	Hyderogenated Palm Stearine	0.872 kg		
2.				Glycerine	0.180 kg			
RA concerned may take further necessary action as per above decision of NC.								

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Case No.:3/14/82-ALC4/2011	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:23/82-ALC4/2011 06.09.2011	Status:Case Approved	
HQ File :01/82/050/00394/AM12/	RLA File :03/94/040/00081/AM12/	Lic.No/Date:0310629733 05.05.2011		
Decision : Committee considered case as per agenda and in light of earlier decision taken in 45/87 meeting held on 21.02.2007 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Frusemide	1 Kg.	1.	Lasamide	0.910 kg
		2.	Furfurylamine	1.207 kg
		3.	Isopropyl Alcohol	1.00 kg
RA concerned may take further necessary action as per above decision of NC.				

85	Case No.:2/15/82-ALC4/2011	Party Name:ACHARYA CHEMICALS	Meet No/Date:23/82-ALC4/2011 06.09.2011	Status:Case Deferred
	HQ File :01/82/050/00442/AM12/	RLA File :03/94/040/00130/AM12/	Lic.No/Date:0310633824 31.05.2011	Defer Date:04.10.2011
	Decision : Committee decided to call from the firm production and consumption data certified by Central Excise Authority. Accordingly, case was deferred for 04.10.2011.			

86	Case No.:5/15/82-ALC4/2011	Party Name:ALCON BIOSCIENCES PRIVATE LIMITED	Meet No/Date:23/82-ALC4/2011 06.09.2011	Status:Case Deferred
	HQ File :01/82/050/00445/AM12/	RLA File :03/94/040/00139/AM12/	Lic.No/Date:0310634097 01.06.2011	Defer Date:04.10.2011
	Decision :Committee decided to defer case for 04.10.2011 for comments of Department of Pharmaceuticals.			

87	Case No.:19/11/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:23/82-ALC4/2011 06.09.2011	Status:Case Deferred
	HQ File :01/82/050/00333/AM12/	RLA File :09/24/040/00079/AM12/	Lic.No/Date:0910046974 02.06.2011	Defer Date:18.10.2011
	Decision : Committee decided to call from the firm production and consumption data certified by Central Excise Authority. Accordingly, case was deferred for 18.10.2011.			

88	Case No.:12/19/82-ALC4/2011	Party Name:BALAJI AMINES LIMITED	Meet No/Date:23/82-ALC4/2011 06.09.2011	Status:Case Deferred
	HQ File :01/82/050/00526/AM12/	RLA File :31/83/040/00047/AM12/	Lic.No/Date:3110048658 15.06.2011	Defer Date:18.10.2011
	Decision : Committee decided to call from the firm production and consumption data certified by Central Excise Authority. Accordingly, case was deferred for 18.10.2011.			

89	Case No.:29/19/82-ALC4/2011	Party Name:CHIRAG ENTERPRISE	Meet No/Date:23/82-ALC4/2011 06.09.2011	Status:Case Deferred
	HQ File :01/82/050/00543/AM12/	RLA File :24/24/040/00001/AM12/	Lic.No/Date:2410032571 29.06.2011	Defer Date:18.10.2011
	Decision :Committee decided to defer case for 18.10.2011 for comments of Department of C&PC (Petrochemicals Division).			

90	Case No.:29/21/82-ALC4/2011	Party Name:PORUS LABORATORIES PVT LTD.	Meet No/Date:23/82-ALC4/2011 06.09.2011	Status:Case Deferred
	HQ File :01/82/050/00611/AM12/	RLA File :09/24/040/00133/AM12/	Lic.No/Date:0910047479 05.07.2011	Defer Date:18.10.2011
	Decision : Committee decided to defer case for 18.10.2011 for comments of Department of C&PC.			

91	Case No.:57/21/82-ALC4/2011	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:23/82-ALC4/2011 06.09.2011	Status:Case Deferred
	HQ File :01/82/050/00639/AM12/	RLA File :22/24/040/00027/AM12/	Lic.No/Date:2210011603 06.07.2011	Defer Date:18.10.2011
	Decision : Committee decided to call from the firm production and consumption data certified by Central Excise Authority. Accordingly, case was deferred for 18.10.2011.			

92	Case No.:61/21/82-ALC4/2011	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:23/82-ALC4/2011 06.09.2011	Status:Case Deferred
	HQ File :01/82/050/00643/AM12/	RLA File :34/24/040/00060/AM12/	Lic.No/Date:3410030897 11.07.2011	Defer Date:18.10.2011
	Decision : Committee decided to call from the firm production and consumption data certified by Central Excise Authority. Accordingly, case was deferred for 18.10.2011.			

93	Case No.:1/23/82-ALC4/2011	Party Name:MEDISPRAY LABORATORIES PVT. LTD.	Meet No/Date:23/82-ALC4/2011 06.09.2011	Status:Case Deferred
	HQ File :01/82/050/00653/AM12/	RLA File :03/95/040/00264/AM12/	Lic.No/Date:0310642543 15.07.2011	Defer Date:18.10.2011
	Decision :Committee decided to defer case for 18.10.2011 for NOC/comments of Ministry of Environment and Forests. Accordingly, case was deferred for 18.10.2011.			

94	Case No.:5/23/82-ALC4/2011	Party Name:MEDISPRAY LABORATORIES PVT. LTD.	Meet No/Date:23/82-ALC4/2011 06.09.2011	Status:Case Deferred
	HQ File :01/82/050/00657/AM12/	RLA File :03/95/040/00297/AM12/	Lic.No/Date:0310643130 19.07.2011	Defer Date:18.10.2011
	Decision : Committee decided to defer case for 18.10.2011 for NOC/comments of Ministry of Environment and Forests. Accordingly, case was deferred for 18.10.2011.			

95	Case No.:2/23/82-ALC4/2011	Party Name:MIDAS CARE PHARMACEUTICALS PVT LTD	Meet No/Date:23/82-ALC4/2011 06.09.2011	Status:Case Approved
	HQ File :01/82/050/00654/AM12/	RLA File :03/95/040/00203/AM12/	Lic.No/Date:0310643438 20.07.2011	
	Decision :Committee considered case as per agenda and in light of written comments of Department of C&PC dated 03.09.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as applied by the firm without wastage. RA concerned may take further necessary action as per above decision of NC.			

96	Case No.:4/23/82-ALC4/2011	Party Name:METROPOLITAN EXIMCHEM LTD.	Meet No/Date:23/82-ALC4/2011 06.09.2011	Status:Case Approved
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HQ File :01/82/050/00656/AM12/	RLA File :03/95/040/00174/AM12/	Lic.No/Date:0310643635 21.07.2011	
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/65/2006/Ch.II dated 16.05.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			
Export product	Exp. Qty.	Sl.No.	Import items
5-Amino 6 methyl Benzimidazolone	1 kg.	1.	3,4-Diamino Toluene (Melene)
		2.	Hydrazine Hydrate (as 80% basis)
			Qty. allowed
			1.200 kg
			1.022 kg
RA concerned may take further necessary action as per above decision of NC.			

97	Case No.:8/19/82-ALC4/2011	Party Name:FINE ORGANIC INDUSTRIES PVT. LTD.	Meet No/Date:23/82-ALC4/2011 06.09.2011	Status:Case Approved
	HQ File :01/82/050/00522/AM12/	RLA File :03/94/040/00334/AM12/	Lic.No/Date:0310643958 22.07.2011	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/87/2011-Ch.II dated 05.09.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			
	Export product	Exp. Qty.	Sl.No.	Import items
	Ceto Stearyl Stearate	1 Kg.	1.	Ceto Stearyl Alcohol
			2.	Stearic Acid
				Qty. allowed
				0.543 kg
				0.605 kg
RA concerned may take further necessary action as per above decision of NC.				

98	Case No.:3/23/82-ALC4/2011	Party Name:SUNSHIELD CHEMICALS LTD.	Meet No/Date:23/82-ALC4/2011 06.09.2011	Status:Case Deferred
	HQ File :01/82/050/00655/AM12/	RLA File :03/95/040/00033/AM12/	Lic.No/Date:0310644166 25.07.2011	Defer Date:18.10.2011
	Decision : Committee decided to call from the firm production and consumption data certified by Central Excise Authority. Accordingly, case was deferred for 18.10.2011.			

99	Case No.:42/19/82-ALC4/2011	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:23/82-ALC4/2011 06.09.2011	Status:Case Deferred
	HQ File :01/82/050/00556/AM12/	RLA File :31/83/040/00080/AM12/	Lic.No/Date:3110049430 26.07.2011	Defer Date:18.10.2011
	Decision : Committee decided to call from the firm production and consumption data certified by Central Excise Authority. Accordingly, case was deferred for 18.10.2011.			

100	Case No.:45/19/82-ALC4/2011	Party Name:DEEPAK NOVOCHEM	Meet No/Date:23/82-ALC4/2011	Status:Case
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	TECHNOLOGIES LTD	06.09.2011	Deferred
HQ File :01/82/050/00559/AM12/	RLA File :31/83/040/00081/AM12/	Lic.No/Date:3110049481 27.07.2011	Defer Date:18.10.2011
Decision : Committee decided to call from the firm production and consumption data certified by Central Excise Authority. Accordingly, case was deferred for 18.10.2011.			

101	Case No.:46/19/82-ALC4/2011	Party Name:BALAJI AMINES LIMITED	Meet No/Date:23/82-ALC4/2011 06.09.2011	Status:Case Deferred
	HQ File :01/82/050/00560/AM12/	RLA File :31/83/040/00085/AM12/	Lic.No/Date:3110049482 27.07.2011	Defer Date:18.10.2011
	Decision : Committee decided to call from the firm production and consumption data certified by Central Excise Authority. Accordingly, case was deferred for 18.10.2011.			

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Case No.:6/23/82-ALC4/2011	Party Name:AKZO NOBEL CHEMICALS (INDIA) LIMITED.	Meet No/Date:23/82-ALC4/2011 06.09.2011	Status:Case Approved	
HQ File :01/82/050/00658/AM12/	RLA File :31/83/040/00092/AM12/	Lic.No/Date:3110049931 24.08.2011		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/11/2009/Ch.II dated 17.06.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Trigonox-EHP W50 bis(2-ethylhexyl)peroxydicarbonate (50%)	1 Kg.	1.	2-Ethyl hexyl Chloroformate (2-EHCF)	0.583 kg
		2.	Polyvinyl Alcohol	0.030 kg
		3.	Anti-foaming agent (Dequest)	0.0005 kg
		4.	Container HDPE 30 Ltr. Loose with 2 labels 30 Ltr. CR cans from HDPE natural with K60 Opening and Red K29 Screw Cap	As per packing policy
		5.	Screwcap k60 with pregaket	As per packing policy
RA concerned may take further necessary action as per above decision of NC.				

103	Case No.:9/23/82-ALC4/2011	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:23/82-ALC4/2011 06.09.2011	Status:Case Deferred
	HQ File :01/82/050/00661/AM12/	RLA File :03/95/040/00193/AM12/	Lic.No/Date:0310650093 24.08.2011	Defer Date:18.10.2011
	Decision :Committee decided to defer case for 18.10.2011 for comments of Department of C&PC (Petrochemicals Division).			

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Case No.:7/23/82-ALC4/2011	Party Name:BALAJI AMINES LIMITED	Meet No/Date:23/82-ALC4/2011 06.09.2011	Status:Case Approved	
HQ File :01/82/050/00659/AM12/	RLA File :31/83/040/00105/AM12/	Lic.No/Date:3110049962 25.08.2011		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/68/2006-Ch.II dated 10.05.2010 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Morpholine	1 Kg.	1.	Diethylene Glycol	1.354 kg
		2.	Ammonia Anhydrous	0.217 kg
The firm has not given the details of Catalyst and hence not allowed. Further, Hydrogen is not a importable commodity and therefore not allowed.				
RA concerned may take further necessary action as per above decision of NC.				